IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-10/ND/2018

In the matter of:

Anjali Promoters & Developers (P) Ltd

....PETITIONER

Vs.

Pace Enterprises (P) Ltd

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Vijay Kaundal, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Learned Counsel for the Petitioner is present. Upon service of an advance copy of the Petition on the Corporate Debtor, Ms. Shally Bhasin, Advocate, appears on behalf of the Corporate Debtor. Ld. Counsel for the Corporate Debtor seeks some time to file its reply.

Taking into consideration the said representation, 10 days time is granted to the Corporate Debtor to file its reply with an advance copy of the reply being made available to the Ld. Counsel for the petitioner.

Petitioner to file Rejoinder, if any, within 7 days thereafter.

Post the matter on 12.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018